

(a) whether it is a fact that Aligarh Muslim University (AMU) has announced establishment of its Centres in other States also;

(b) whether the AMU Act allows opening up of its Centres in North-eastern States; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) Aligarh Muslim University has decided to establish its Centres at Murshidabad (West Bengal), Malappuram (Kerala) and Kishanganj (Bihar). The legality of this has been challenged in the Court of Law and the case is still pending.

(b) As per provisions contained in Section 12(2) of AMU Act, the University may, with the sanction of the Visitor and subject to the Statutes and Ordinances, establish and maintain such Special Centres, specialised laboratories or such other institutions for research or instruction as are necessary for the furtherance of its objects either on its own or in cooperation or collaboration with any other institution.

(c) Not applicable, in view of (b) above.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Implementation of loan-waiver scheme

†1551. SHRI RAM JETHMALANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that a few years back Government had implemented loan-waiver scheme for farmers to provide economic relief to them;

(b) if so, the total number of farmers benefited under this scheme in the country, State-wise; and

(c) the duration of time within which the scheme was scheduled to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TARIQ ANWAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

†Original notice of the question was received in Hindi.